

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:3297

ANSWERED ON:12.12.2014

TELECOM DISPUTES SETTLEMENTS AND APPELLATE TRIBUNAL

Mahajan Smt. Poonam

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the jurisdiction of Telecom Disputes Settlements and Appellate Tribunal (TDSAT) was extended to include broadcasting and cable services;

(b) If so, the details thereof; and

(c) the number of cases filed, disposed of and pending in TDSAT during each of the last three years and the steps taken by the Government for early disposal of the pending cases?

Answer

MINISTER OF STATE IN THE MINISTRY OF INFORMATION & BROADCASTING (COL RAJYAVARDHAN RATHORE (Retd.))

(a)& (b) Proviso to section 2(1)(k) of the Telecom Regulatory Authority of India (TRAI) Act, 1997 provides that the Central Government may notify other service to be telecommunication service including broadcasting services. In exercise of the powers conferred by the aforesaid proviso, the Ministry of Communications and Information Technology, vide its notification S.O. 44(E) dated 09.01.2004 notified broadcasting services and cable services to be telecommunication service. Since Telecom Disputes Settlements and Appellate Tribunal (TDSAT) was established under the provisions of TRAI Act 1997, broadcasting and cable services fall under the ambit of the Tribunal.

(c) The information is being collected.